

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA No.1401/2017

New Delhi, this the 27th day of April, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P.K.Basu, Member (A)**

Dr. Nagendra Kumar Singh

Age-58 years

National Professor B.D. Pal Chair

S/o Late Indrasan Singh

R/o 148, DDA-SFS Flats

Sector 5 Pocket-1

Dwarka New Delhi -110075.

.... Applicant

(By Advocate:Shri K.K.Rai, Sr. Advocate with Shri Anshul Rai)

VERSUS

1. Union of India
Through its Secretary
Ministry of Agriculture
Krishi Bhawan, New Delhi.
2. Agricultural Scientists Recruitment Board
Through its Chairman
Krishi Anusandhan Bhavan-I
Pusa, New Delhi – 110 012.
3. Indian Agricultural Research Institute
Through its Director
Pusa, New Delhi – 110 012. Respondents.

(By Advocate:Shri S.K.Gupta for R-2 & 3.

Shri Manuj Kaushik for Shri Hanu Bhaskar for R-1.)

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar,

Heard Shri K.K.Rai, learned senior counsel for the Applicant and Shri S.K.Gupta. counsel for respondents no.2 & 3 & Shri Manuj Kaushik, proxy counsel for Shri Hanu Bhaskar for R-1 on receipt of advance notice.

2. It is submitted that the applicant, an Indian Agricultural Scientist having satisfying all the requirements and essential qualifications in terms of

Annexure A-1 Advertisement No.05/2016 applied for selection to the post of Director, ICAR-Indian Agricultural Research Institute, New Delhi.

3. It is further submitted that in spite of the applicant satisfying all the requirements, the respondent have not called him for interview which is scheduled to be held on 28.04.2017, whereas certain others were called for the same.

4. The learned Senior counsel submits that vide the impugned Advertisement No.05/2016, the respondents have changed the essential qualifications but without changing scorecard for the posts of Director of DUs, ND and DDG and equivalent positions short listed the candidates that is why the applicant was not called for the interview. His representations are unanswered.

5. Shri S.K.Gupta, learned counsel appearing for respondent no.2 & 3 while producing a letter dated 26.04.2017 issued by the Director, ICAR submits that like the applicant certain others also submitted number of representations pointing out certain discrepancies and thereon the Agricultural Scientists Recruitment Board is advised to postpone the scheduled interview for sometime so that a clear picture may emerge in this regard.

6. In the circumstances, the learned senior counsel, on instructions from the applicant, who is present in the court, seeks leave of this Tribunal to withdraw the OA, with liberty to avail his remedies in accordance with law. Accordingly, the OA is dismissed as withdrawn, with the liberty as aforesaid. No costs.

(P.K.Basu)
Member (A)

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(V. Ajay Kumar)
Member (J)